

National Company Law Tribunal


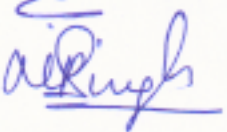
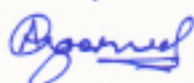
Allahabad Bench

CP NO. 127/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: JBB Enterprises v/s YMS Mobitech Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Dr. Pawan Jaiswal	PCMA	Petitioner	
2.	Nidhi Singh	Advocate	Petitioner	
3.	Amitabh Agarwal	Advocate	Respondent	

CP NO.(IB)127/ALD/2017

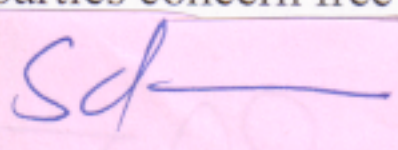
Dr. Pawan Jaiswal, PCMA alongwith Smt. Nidhi Singh, Advocate for the petitioner. Sh. Amitabh Agarwal, Advocate for the respondent.

In continuation of previous order dated 23.10.2017 of this Tribunal. The registry of this Bench now receives a communication from the Insolvency & Bankruptcy Board of India (IBBI) confirming this that there is no disciplinary proceedings pending against the proposed IRP Sh. Prabhjit Singh Soni (Reg. No.IBBI/IPA-002/IP-N00065/2017-18/10143) (Address: GG-1/144/C, Vikaspuri near PVR, New Delhi-110018, Email: psgurleensoni@yahoo.com & Mob. No.9810262298). The IBBI has further informed that its recommendation for appointment of IRP is not mandatory. An IRP can be appointed by Adjudicating Authority provided that no disciplinary proceedings should be pending against him/her. Keeping in view of such communication, this Bench hereby appoints Mr. Prabhjit Singh Soni (Reg. No.IBBI/IPA-002/IP-N00065/2017-18/10143) (Address: GG-1/144/C, Vikaspuri near PVR, New Delhi-110018, Email: psgurleensoni@yahoo.com & Mob. No.9810262298) as an Interim Resolution Professional (IRP) in respect of the Corporate Debtor Company. He is directed to take further follow up and needful action in respect of preparation of resolution plan for corporate debtor company within a stipulated period and under the provision of the I & B Code.

A copy of this order also be forwarded to the IRP Mr. Prabhjit Singh Soni through email as well as to the registered office of the Corporate Debtor Company and IBBI, New Delhi. Further, a copy may be supplied to the parties concern free of cost.

Dated:07.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)